SCHEDULE-I
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NARANG DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Narang Developers Private Limited.
2.	Date of incorporation of Corporate Debtor	November 09, 1990
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies - Mumbai
4.	Corporate Identity Number of Corporate Debtor	U45200MH1990PTC058917
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Regd Office Address: Narang Manor Plot No 96-B, Ground Floor, 15th Road, Bandra-W, Mumbai, Maharashtra, India, 400050
6.	Insolvency Commencement Date in respect of the Corporate Debtor	March 28, 2024- date of the Hon'ble NCLT order April 03, 2024 - date of receipt of the order by IRP
7.	Estimated date of closure of Insolvency Resolution Process	September 24, 2024 - being 180th day from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Rakesh Bothra Reg. No.: IBBI/IPA-001/IP-P-01758/2019-2020/12675
9.	Address and e-mail of the interim resolution professional, as registered with the Board	119- A, 1st Floor, Vinay Bhavya Complex ,159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra - 400098 Email ID: ip.rakeshbothra@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mr. Rakesh Bothra 119- A. 1st Floor, Vinay Bhavya Complex ,159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra - 400098 Email ID: cirp.narangdevelopers@gmail.com
11.	Last date for submission of claims	April 17, 2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Form B – For Claim by Operational Creditors Except Workmen /Employee Form C- For Claim by Financial Creditors Form CA - For Claim by Financial Creditors in a Class Form D – For Claims by A Workmen or an Employees Form E – For Claims by Authorised Representative of Workmen and Employees Form F – For Claims by other Creditors
	(a) Format of Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: same as mentioned on point 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench in CP(IB)/1142/MB-IV/2023 has ordered the commencement of a corporate insolvency resolution process of Narang Developers Private Limited on March 28, 2024.

The creditors of Narang Developers Private Limited, are hereby called upon to submit their claims with proof on or before April 17, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Rakesh Bothra
Interim Resolution Professional
IBBI/IPA-001/IP-P-01758/2019-2020/12675
AFA valid upto 09/07/2024

Date: April 04, 2024
Place: Mumbai

RAKESH BOTHRA ★ INSOLVENCY PROFESSIONAL ★
IP Reg. No.
IBBI/IPA-001/
IP-PO1758/
2019-2020/
12675

This is only an advertisement for information purpose and not an offer document announcement. Not for publication, distribution or release directly or indirectly into the United States of America or otherwise outside India. All capitalized terms used and not defined herewith shall have the same meaning assigned to them in the Letter of Offer dated February 16, 2024 read with Corrigendum dated February 23, 2024 and February 28, 2024 (the "Letter of Offer" or "LOF") filed with the Stock Exchange, namely National Stock Exchange of India Limited ("NSE") (together referred to as the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI").

SILGO RETAIL LIMITED

Corporate Identification Number: L36911RJ2016PLC049036

Our Company was incorporated as "Silgo Retail Private Limited" on January 9, 2016, under the Companies Act, 2013 with the Registrar of Companies, Jaipur. Subsequently, our Company was converted into a Public Limited Company and the name of our Company was changed to "Silgo Retail Limited" vide special resolution dated July 24, 2018 and a fresh certificate of incorporation consequent to the conversion was granted to our Company on July 28, 2018, by the Registrar of Companies, Jaipur. The registered office of our Company was originally situated at 29, Taru Chaya Nagar, Tonk Road, Sanganer, Jaipur, India. Thereafter, the registered office of our Company was changed to B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India.

Registered Office: B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India

Contact person: Tripti Sharma, Company Secretary & Compliance Officer

Telephone: +91 0141-4919655; | **E-mail** id: info@silgo.in | **Website:** www.silgo.in

OUR PROMOTERS: MR. NITIN JAIN AND MS. BELA AGRAWAL

ISSUE OF UP TO 1,02,70,000# FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 25/- PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 15/- PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING UP TO ₹ 2,567.50 LAKHS# ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 EQUITY SHARE FOR EVERY 1 FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS THURSDAY, FEBRUARY 22, 2024 (THE "ISSUE").

#Assuming full subscription.

BASIS OF ALLOTMENT

The Board of Directors of our Company would like to thank all its shareholders and investors for their response to the Company's Rights Issue, which opened for subscription on Wednesday, February 28, 2024 and closed on Friday, March 15, 2024 and the last date for On Market Renunciation of Rights Entitlements was Monday, March 11, 2024.

Out of the total 712 Applications for 83,18,166 Rights Equity Shares, 359 Applications for 91,364 Rights Equity Shares were rejected due to technical rejections as disclosed in the Letter of Offer. The total number of valid Applications received were 353 for 82,26,802 Rights Equity Shares, which was 80.10%* of the Issue size. In accordance with the Letter of Offer, the Basis of Allotment was finalized on March 20, 2024, by the Company in consultation with National Stock Exchange of India Limited ("NSE"), the Designated Stock Exchange, the Lead Manager to the Issue and the Registrar to the Issue. The Board of Director of the Company has at its meeting held on March 26, 2024, approved the allotment of 82,26,802 Rights Equity Shares to the successful Applicants. All valid Applications after technical rejections have been considered for allotment.

**In accordance with Regulation 86 of SEBI ICDR Regulations, our Company is not required to achieve minimum subscription for the Rights Issue.*

1. The breakup of valid applications received through ASBA (after technical rejections) is given below:

Category	No. of valid CAFs (including ASBA applications) received	No. of Equity Shares accepted and allotted against Entitlement (A)	No. of Equity Shares accepted and allotted against Additional applied (B)	Total Equity Shares accepted and allotted (A+B)+
Eligible Equity Shareholders	331	57,52,787	24,57,782	82,10,569
Renounces	22	14,281	1,952	16,233
Total	**353**	**57,67,068**	**24,59,734**	**82,26,802**

2. Information regarding total Applications received:

Category	Applications Received		Equity Shares Applied for			Equity Shares allotted		
	Number	%	Number	Value (Rs.)	%	Number	Value (Rs.)	%
Eligible Equity Shareholders	690	96.91	83,01,933	20,75,48,325	99.80	82,10,569	20,52,64,225	93.77
Renouncees	22	3.09	16,233	4,05,825	0.19	16,233	4,05,825	6.23
Total	**712**	**100**	**83,18,166**	**20,79,54,150**	**100**	**82,26,802**	**20,56,70,050**	**100**

3. Basis of Allotment

Category	No. of Applications	Number of Rights Equity share Allotted - Against Entitlement	Number of Rights Equity Shares Allotted against valid additional shares	Total Rights Equity Shares Allotted
Eligible Equity Shareholders	331	57,52,787	24,57,782	82,10,569
Renounces	22	14,281	1,952	16,233
Total	**353**	**57,67,068**	**24,59,734**	**82,26,802**

Intimations for Allotment / refund/ rejection cases:

The dispatch of Allotment Advice cum Refund intimation to the Allottees, as applicable, has been completed on March 30, 2024. The instructions for unblocking of funds in case of ASBA Applications were issued to SCSAs on March 26, 2024. The Listing applications were filed with the National Stock Exchange of India Limited ("NSE ") on March 27, 2024. The Company received the Listing approval from National Stock Exchange of India Limited ("NSE ") on March 28, 2024. The credit of Rights Equity Shares to the respective demat accounts of the allottees in respect of Allotment in dematerialized form has been completed on March 30, 2024. For further details, see "Terms of the Issue - Allotment Advices/Refund Orders/ Unblocking of ASBA Accounts' on page 163 of the Letter of Offer. The trading in fully paid-up Equity Shares issued in the Rights Issue shall commence on NSE upon receipt of trading permission. The trading is expected to commence on or about April 03, 2024. Further, in accordance with SEBI circular bearing reference - SEBVHONCFODIL2ICIRP/ 2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CDSL on February 26, 2024.

INVESTORS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALISED FORM.

DISCLAIMER CLAUSE OF SEBI: : It is to be distinctly understood that the submission of the Letter of Offer to SEBI should not in any way deemed or construed that the Letter of Offer has been cleared or approved by SEBI. The investors are advised to refer to the Letter of Offer for the full text as provided in "Other Regulatory and Statutory Disclosures – Disclaimer Clause of SEBI" on page 135 of the Letter of Offer.

DISCLAIMER CLAUSE OF NSE (THE DESIGNATED STOCK EXCHANGE); It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the 'Disclaimer Clause of NSE. The Investors are advised to refer to the full text of the Disclaimer clause of NSE as provided in 'Other Regulatory and Statutory Disclosures - Disclaimer Clause of NSE" on page 136 of the Letter of Offer.

Unless otherwise spaced, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.

COMPANY	LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
	SRUJAN ALPHA CAPITAL ADVISORS Adding Alpha to Value	
SILGO RETAIL LIMITED Registered Office: B-11, Mahalaxmi Nagar Jawahar Lal Nehru Marg Jaipur - 302 017, Rajasthan, India; Telephone: +91 0141-4919655 Contact Person: Ms. Tripti Sharma, Company Secretary and Compliance Officer; E-mail id: info@silgo.in cs@silgo.in; Website: www.silgo.in Corporate Identification Number: L36911RJ2016PLC049036	**SRUJAN ALPHA CAPITAL ADVISORS LLP** Registered Office: 112A, Arun Bazar, Swami Vivekananda Road, Malad West, Mumbai-400064 Maharashtra Correspondence Address: 824 & 825, Corporate Avenue, Sonawala Rd, opposite Atlanta Centre, Sonawala Industry Estate, Goregaon, Mumbai-400064 Tel: +91 022-46030709 E-mail: silgo.rightsissue@srujanalpha.com Website: www.srujanalpha.com Contact Person: Mr. Jinesh Doshi LLPIN No.: AAW-1680 SEBI Registration No.: INM000012829	**BIGSHARE SERVICES PRIVATE LIMITED** Registered Address: Office No. 36-2, 6th Floor, Pinnacle Business Park, ext to Ahura Center, NMahakali Caves Road, Andheri East, Mumbai-400093 Tel: +91 22-6263 8200 Fax No.: +91 22-6263 8299 Contact Person: Mr. Mosses Shirsat Email Id: rightsissue@bigshargonline.com Website: www.bigshareonline.com SEBI Registration Number:INR000001385

For Silgo Retail Limited
On behalf of Board of Directors
Sd/-
Tripti Sharma
Company Secretary and Compliance Officer

Place : Jaipur
Date : 04 April, 2024

SILGO RETAIL LIMITED has filed a Letter of Offer with NSE, the Designated Stock Exchange. The Letter of Offer is available on NSE at **www.nseindia.com**, the website of the Lead Manager to the Issue, i.e., Srujan Alpha Capital Advisors LLP at **www.srujanalpha.com**, website of the company at **www.silgo.in** and website of the Registrar at **www.bigshareonline.com.** Investors should note that investment in equity shares involves a degree of risk and for details relating to the same, please see the section entitled "Risk Factors" on page 23 of the Letter of Offer.

The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under U.S Securities Act and may not be offered, sold, resold or otherwise transferred within the United States, except in transaction not subject to, or exempt from the registration requirements of the US, Securities Act and applicable state securities laws. Accordingly, the Rights Entitlements and the Rights Equity Shares are only being offered and sold outside the United States in offshore transactions in compliance with Regulation 5 under the US. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur. The Right Entitlements and the Equity Shares may not be re-offered, re-sold, pledged or otherwise transferred except in an offshore transection in accordance with Regulation S under the U.S. Securities Act. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or the Rights Entitlement for sale in the United States or as a solicitation therein of an offer to buy any of the Rights Equity Shares or Rights Entitlement. There is no intention to register any portion of the Issue of any of the securities described herein in the United States or to conduct a public offering of securities in the United States. Accordingly, the Issue Documents and the Application Form should not be forwarded to or transmitted in or to the United States.

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF 9PLANETS PRODUCTS PRIVATE LIMITED

S. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	9 Planets Products Private Limited
2.	Date of incorporation of corporate debtor	22nd February, 2012
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies- Mumbai
4.	Corporate identity number / limited liability identity number of corporate debtor	U25200MH2012PTC227312
5.	Address of the registered office and principal office (if any) of corporate debtor	38, Mittal Chambers, Nariman Point, Mumbai, Maharashtra- 400021
6.	Date of closure of insolvency resolution process	28th March,2024
7.	Liquidation commencement date of corporate debtor	Order pronounced on 28th March,2024 (Order received on 2nd April,2024)
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Anil Kashi Drolia IBBI/IPA-001/IP/P-02327/2020-2021/13482
9.	Address and e-mail of the liquidator, as registered with Board	B-906, Park Side 1, Raheja Estate, Kulupwadi, Near National PARK, Borivali-East, Mumbai ,Maharashtra -400066 Email: anildrolia.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	302-304, Regent Chambers, Jamnalal Bajaj Marg, Nariman Point, Mumbai, Maharashtra 400021 Email: 9planet.liquidation@gmail.com
11.	Last date for submission of claims	2nd May, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **9 Planets Products Private Limited** on 28th March,2024.

The stake holders of **9 Planets Products Private Limited** are hereby called upon to submit their claims with proof on or before 2nd May, 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

CA Anil Kashi Drolia
Liquidator
9Planets Products Private Limited
Registration No.:
IBBI/IPA-001/IP/P-02327/2020-2021/13482

Date: 4th April, 2024
Place: Mumbai

SCHEDULE-I
FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NARANG DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Narang Developers Private Limited.
2.	Date of incorporation of Corporate Debtor	November 09, 1990
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies - Mumbai
4.	Corporate Identity Number of Corporate Debtor	U45200MH1990PTC058917
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Regd Office Address: Narang Manor Plot No 96-B, Ground Floor, 15th Road, Bandra-W, Mumbai, Maharashtra, India, 400050
6.	Insolvency Commencement Date in respect of the Corporate Debtor	March 28, 2024- date of the Hon'ble NCLT order April 03, 2024 - date of receipt of the order by IRP
7.	Estimated date of closure of Insolvency Resolution Process	September 24, 2024 - being 180th day from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Rakesh Bothra Reg. No.: IBBI/IPA-001/IP-P-01758/2019-2020/12675
9.	Address and e-mail of the interim resolution professional, as registered with the Board	119- A, 1st Floor, Vinay Bhavya Complex ,159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra - 400098 Email ID: ip.rakeshbothra@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mr. Rakesh Bothra 119- A, 1st Floor, Vinay Bhavya Complex ,159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra - 400098 Email ID: cirp.narangdevelopers@gmail.com
11.	Last date for submission of claims	April 17, 2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Form B – For Claim by Operational Creditors Except Workmen /Employee Form C- For Claim by Financial Creditors Form CA - For Claim by Financial Creditors in a Class Form D – For Claims by A Workmen or an Employees Form E – For Claims by Authorised Representative of Workmen and Employees Form F – For Claims by other Creditors
	(a) Format of Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: same as mentioned on point 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench in CP(IB)/1142/MB-IV/2023 has ordered the commencement of a corporate insolvency resolution process of Narang Developers Private Limited on March 28, 2024.

The creditors of Narang Developers Private Limited, are hereby called upon to submit their claims with proof on or before April 17, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Rakesh Bothra
Interim Resolution Professional
IBBI/IPA-001/IP-P-01758/2019-2020/12675
AFA valid upto 09/07/2024

Date: April 04, 2024
Place: Mumbai

केनरा बैंक Canara Bank
A Govt. of India Undertaking
सिंडिकेट Syndicate

ARM-II BRANCH, MUMBAI
3rd Floor, Canara Bank Building, Adi Marzban Street, Ballard Estate, Mumbai – 400 001. Tel.: 022-22651128 / 29. **Email :** cb6289@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Canara Bank, will be sold on "As is where is", "As is what is" basis on **19.04.2024,** for recovery of **US Dollar 3,291,009.43 (US Dollar Three Million Two Hundred Ninety One Thousand Nine And Cent Forty Three Only)** equivalent to **Rs. 24,88,66,133.00 (Rupees Twenty Four Crore Eighty Eight Lakh Sixty Six Thousand One Hundred Thirty Three Only exchange rate 1USD INR 75.62)** as on **30.06.2020** and further interest & other charges from **01.07.2020** onwards, due to Canara Bank from **M/s. YR General Trading HK Limited (Borrower) and M/s. Ayanna Realtors Private Limited (Mortgagor and guarantor), Mr. Chanakya Arvind Dhanda (Guarantor) & Mr. Prafullav Subhash chandra Bhat (Guarantor)**

Sl. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1	Land & Building of Bungalow No. 4 situated at Survey No. 18, Hissa No. 1 to 5, Survey No. 23, Hissa No. 1 to 5, Survey No. 24, Hissa No. 1 to 5, Plot No. 62, 63 & 64, Sector No. E "Misty Hill" Gold Valley, Near Hotel Greenland Delsol, Village- Tungarli, Tal. Maval, Dist. Pune, Maharashtra admeasuring 7,946.45 sq. ft.	**Rs. 2,39,00,000.00**	**Rs. 23,90,000.00**
2	Land & Building of Bungalow No. 7 situated at Survey No. 18, Hissa No. 1 to 5. Survey No. 23, Hissa No. 1 to 5, Survey No. 24, Hissa No 1 to 5, Plot No. 62, 63 & 64, Sector No. E "Misty Hill" Gold Valley, Near Hotel Greenland Delsol, Village-Tungarli, Tal. Maval, Dist. Pune, Maharashtra admeasuring 10,090.00 sq. ft.	**Rs. 3,02,00,000.00**	**Rs. 30,20,000.00**
3	Land & Building of Bungalow No. 9 situated at Survey No. 18, Hissa No. 1 to 5. Survey No. 23, Hissa No. 1 to 5, Survey No. 24, Hissa No. 1 to 5, Plot No. 62,63 & 64, Sector No. E "Misty Hill" Gold Valley, Near Hotel Greenland Delsol, Village- Tungarli, Tal. Maval, Dist. Pune, Maharashtra admeasuring 9,003.00 sq. ft.	**Rs. 2,70,00,000.00**	**Rs. 27,00,000.00**

The Earnest Money Deposit shall be deposited on or before **16.04.2024upto 5.00 p.m.**

Details of EMD and other documents to be submitted to service provider on or before **16.04.2024 upto 5.00 pm.** Date up to which documents can be deposited with Bank is **16.04.2024 upto 5.00 pm.**

Date of inspection of properties is **10.04.2024** with prior appointment with Authorized Officer.

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website **(www.canarabank.com)** or may contact Mr. Paritosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Ph. No.022 22651128 / 29 / Mob. No. 8828328297) or Mr. Kundan kumar, Officer, (Mob No. 8825313343) E-mail id : cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase - 2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana. Pin-122015, Contact Person Mr. Bhavik Pandya Mob. No. 8866682937 (Contact No.+911244302020/ 21/22/23/24, support@bankeauctions.com; maharashtra@c1india.com.

Sd/-
Authorised Officer
Canara Bank, ARM-II Branch

Date : 03.04.2024
Place : Mumbai

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BOIRON LABORATORIES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Person	**Boiron Laboratories Private Limited**
2.	Date of Incorporation of Corporate Person	22 December 2015
3.	Authority under which corporate person is incorporated /registered	ROC Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999MH2015FTC271266
5.	Address of the registered office and principal office (if any) of Corporate Person	A-502, Cello Triumph, I. B. Patel Road, Goregaon (East), Mumbai City, Mumbai, Maharashtra, India, 400063
6.	Liquidation commencement date of Corporate Person	29 March 2024 (Intimation of appointment as Liquidator received vide email dated 2 April 2024)
7.	Name, address, email address, telephone number and the registration number of the liquidator	**Name:** Prajakta Menezes **Address:** 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 **Email ID:** liq.boironlab@aegisipe.com, prajakta@prmlegal.in **Telephone Number:** +91 9833939366 **Registration Number :** IBBI/IPA-001/IP-P01349/2018-19/12016
8.	Last date for submission of claims	28 April 2024

Notice is hereby given that the **Boiron Laboratories Private Limited** has commenced voluntary liquidation on 29 March 2024.

The stakeholders of **Boiron Laboratories Private Limited** are hereby called upon to submit a proof of their claims, on or before 28 April 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Sd/-
Prajakta Menezes
Liquidator of Boiron Laboratories Private Limited
Registration No. IBBI/IPA-001/IP-P01349/2018-19/12016
Authorization For Assignment valid till 27th November 2024

Date: 4th April 2024
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CS HOSPITALITY AND MANAGEMENT SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	**CS Hospitality and Management Services Private Limited**
2	Date of incorporation of Corporate Debtor	14.09.2006
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U55101MH2006PTC164576
5	Address of the Registered office & Principal Office (if any) of Corporate Debtor	**Registered Office (As per MCA Records) :** CTS No. 381/1-8, Swaroop Enclave, Next to Borosil Glass Factory, Military Road, Andheri (East), Mumbai-400 059, India.
6	Insolvency commencement date in respect of corporate debtor	**21ST March, 2024** (Copy of the order was made available to the IRP on 1st April, 2024)
7	Estimated date of closure of insolvency resolution process	17th September, 2024 (180 days from Insolvency Commencement Date)
8	Name & Registration No. of the insolvency professional acting as interim resolution professional	**Mahesh Kumar Gupta** **Reg. No:-** IBBI/IPA-001/IP-P00478/2017-2018/10866
9	Address and E-mail of the Interim Resolution Professional, as Registered with the Board	C/o. **AEMG & Associates Chartered Accountants,** 202, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai-400 063 (Maharashtra) **Email :** camkg59@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. **AEMG & Associates Chartered Accountants,** 202, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai-400 063 (Maharashtra) **Email :** cirp.csh@gmail.com, camkg59@gmail.com
11	Last date for submission of claims	15th April, 2024 i. e. 14 days from the date of the receipt of CIRP order on 1st April, 2024.
12	Classes of creditors, if any, under clause (B) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at Present
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	**(a)** Relevant Forms and **(b)** Details of Authorized Representatives are available at:	**Web:-** https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CS Hospitality and Management Services Private Limited on **21ST March, 2024**

The creditors of **CS Hospitality and Management Services Private limited,** are hereby called upon to submit their claims with proof on or before **15th April, 2024** to the interim resolution professional at the address mentioned against **Entry No. 10.**

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mahesh Kumar Gupta
Interim Resolution Professional
IBBI/IPA-001/IP-P00478/2017-2018/10866

Date : 2nd April, 2024 In the matter of **CS Hospitality and Management Services Private Limited**
Place : Mumbai **AFA Certificate No.:** AA1/10866/02/291024/106190 (Valid till 29.10.2024)

EXPRESS Careers

BHARATIYA VIDYA BHAVAN'S
A.H. Wadia High School, J.P. Road, Andheri (W), Mumbai – 400 058.
(An English medium private, unaided co-educational school recognised by the Govt.) Regd. No. A – 18 (N/68) Dt. 13.01.1969)

REQUIRES

Teachers for Secondary Section — Marathi & Hindi, Teacher and Pre-Primary Teacher ECCE w.e.f. June 2024

Interested persons are requested to see the notice board for further details or visit school website

www.bhavansahwadia.com

CREDAI PUNE METRO

CREDAI - Pune Metro - Requires
Legal cum Admin Executive (Male) at Mumbai to liaise with MahaRERA office having following potentials.

- Graduate/Post Graduate in Law
- Having exposure and more than 5 years' experience in RERA Act and other laws relating to the Real Estate Sector
- Smart, Dynamic, Result Oriented, Multi-Functional Personality with good liaison.
- Fluency in Marathi and English with independent drafting skills & Soft skills.
- Computer Savvy.
- Residents of Mumbai and Age around 35 years only preferred
- Commensurate Compensation Package for right candidate

"Apply with latest resume, photograph, experience and CTC expectation immediately to pbapdka@gmail.com

INDIAN INSTITUTE OF TECHNOLOGY BOMBAY
Powai, Mumbai - 400 076

Advertisement No. RECT/ADMIN0002/2024

Indian Institute of Technology Bombay, an Institute of national importance adjudged as Institute of Eminence, invites online application for following position(s)/ vacancy (ies) of the post(s) :

Sr. No.	Name of the Post	Pay Details	No. of Position(s) & Reservation
1.	Assistant Security Officer (Job Ref. No. 50566303)	Pay Level 6 (35400 - 112400)	4 Positions (1 OBC-NCL, 3 UR)
2.	Officer on Special Duty (MEP) (Job Ref. No. 50566904)	Pay Level E05 (144200-218200)	1 Position (OBC-NCL)
3.	Officer on Special Duty (Civil) (Job Ref. No. 50566890)	Pay Level E05 (144200-218200)	1 Position (UR)

For details regarding essential educational qualification, experience, general instructions etc., visit IIT Bombay website https://www.iitb.ac.in/career/apply

The date of closing of online application interface is 30.04.2024.

Date : 02.04.2024 REGISTRAR

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

।। न मे भक्त प्रणश्यति ।।

घरविक्री सरकारचीही गरज

अन्न, वस्त्र, निवारा या प्रत्येक व्यक्तीच्या मूलभूत गरजा असतात. त्याची पूर्तता करणे किंवा त्यासाठी अनुकूल वातावरण निर्माण करणे ही सरकारची जबाबदारी ठरते. प्रत्येकाला स्वतःचे एक घर असले पाहिजे. ही तर आजच्या आधुनिक काळातली अनिवार्य बाब ठरते. घर या गरजेने आता इतके वेगळे स्वरूप प्राप्त केले आहे की अधिकाधिक घरे विकली जाणे हीसुद्धा सरकारची सर्वात मोठी गरज झालेली आहे. कारण आजकाल ज्याला आपण रिअल इस्टेट म्हणतो तो गृहबांधणी उद्योग देशातला सर्वात मोठा आर्थिक उलाढालीचे क्षेत्र झाले आहे. त्यातून गाव, शहरांचा होणारा विकास त्या उद्योगाला लागणारी इतर साधनसामुग्री त्यासाठी केला जाणारा अखंड पुरवठा मोठ्या प्रमाणावर निर्माण होणारा रोजगार आणि घरांच्या विक्रीवर सरकारकडून आकारले जाणारे मुद्रांक शुल्क किंवा घरनोंदणी शुल्क त्या त्या राज्य सरकारसाठी उत्पन्नाचा तितकाच मोठा स्त्रोत झालेला आहे. महाराष्ट्रासारख्या प्रगत राज्यात हा घरबांधणी उद्योग अधिक विकसित स्वरूपात पाहायला मिळतो आणि संपूर्ण देशात सर्वाधिक घरांची विक्रीदेखील महाराष्ट्रात होत असल्याचे समोर येते. या घरबांधणी उद्योगातल्या वाढत्या आर्थिक उलाढालीवर आता राज्य सरकारनेही शिक्कामोर्तब केले आहे. गेल्या वर्षभरात मोठ्या प्रमाणावर घरखरेदी विक्रीच्या उलाढाली झाल्या आणि यासाठी केल्या गेलेल्या दस्तनोंदणीतून राज्य सरकारला पन्नास हजार कोटींचे विक्रमी उत्पन्न प्राप्त झाले. गेल्या वर्षी हा आकडा पस्तीस ते चाळीस हजार कोटींच्या घरात होता. गेल्या वर्षी तो त्रेचाळीस हजार कोटींवर नेला जाईल असे उद्दीष्ट ठेवले गेले होते. परंतु दसरा दिवाळीच्या सुमारासच हे उद्दीष्ट पूर्ण झाले आणि पुढच्या तीन चार महिन्यामध्ये दस्त नोंदणीतून पन्नास हजार कोटी रुपये मिळवण्याचा संकल्प केला गेला. विशेष म्हणजे फेब्रुवारी महिन्यात ४८ हजार कोटींपर्यंत पोहचलेली ही दस्तनोंदणी अखेरीस मार्चमध्ये पन्नास हजार दोनशे कोटींपर्यंत जाऊन पोहचली.

वेगाने वाढणारा उद्योग

महाराष्ट्राच्याबाबतीत इतक्या मोठ्या प्रमाणावर दस्त नोंदणीतून राज्य सरकारला उत्पन्न मिळवण्याची ही कदाचित पहिलीच वेळ असावी. घरखरेदी विक्रीतून राज्य सरकारचे वाढलेले हे उत्पन्न अनेक गोष्टींचे दिशानिर्देश करून जाते. प्रत्येक घराच्या किमतीनुसार त्यावर आकारले जाणारे दहा टक्के असलेली स्टँप ड्युटी आणि त्यातून मिळणारे हे सरकारी उत्पन्न जर इतक्या मोठ्या प्रमाणात होत असेल तर प्रत्यक्ष नव्या घरांची निर्मिती किंवा जुन्या घरांची विक्री या सर्वांमधून राज्यात किमान पाच लाख कोटींची वार्षिक उलाढाल झाल्याचेदेखील स्पष्ट होते या सर्वांमध्ये मुंबई पुणे या दोन महानगरांचा सर्वात मोठा वाटा असल्याचेही समोर आलेले आहे. मुंबई तर देशभरातच पहिल्या क्रमांकावर राहात आली आहे. जागेची तीव्र टंचाई असूनही या महानगरात दरवर्षी काही हजार घरे नव्याने निर्माण होतात आणि या घरबांधणी उद्योगांची उलाढाल दरवर्षी वाढत जाते. अर्थातच मुंबईतल्या जागेला सोन्यापेक्षाही जास्त भाव आहे असे म्हटले जाते. दक्षिण मुंबई, मध्यमुंबई या परिसरामध्ये प्रती चौरस फुटाला चाळीस ते पन्नास हजार रुपये मोजण्याचीही लोकांची तयारी असते. उपनगरांमध्येच आज पंचवीस ते पस्तीस हजार रुपये प्रती चौरसफूट असा भाव दिला जातो. याचा अर्थ मुंबईत लोकांना घरांची किती मोठी गरज आहे हे स्पष्ट होतेच परंतु हीच गरज मुंबईच्या आर्थिक उलाढालीची मोठी बाब ठरली आहे. कोरोना काळामध्ये अक्षरशः डबघाईला आलेला हा गृहबांधणी उद्योग गेल्या दोन वर्षापासून पुन्हा तेजीमध्ये आलेला आहे आणि घरांच्या किमती प्रचंड प्रमाणात वाढलेल्याही आहेत. मुंबईत कोणताही सामान्य माणूस नवे घर घेऊ शकत नाही. ज्याचे मासिक उत्पन्न पाच ते दहा लाख रुपयाच्या दरम्यान असेल त्यालाच मुंबईत घर घेणे शक्य होऊ शकते. जो मध्यमवर्गीय किंवा सामान्य माणूस मुंबईत टिकून आहे. तोच मुंबईत राहू शकतो. याचाच अर्थ मुंबईतल्या घरांची गरज ही किती वेगळे स्वरूप धारण करते आहे हे त्यातून स्पष्ट होते.

रेडी रेकनर जैसे थे

एकूण राज्यभराचा विचार केला तर ज्या ज्या ठिकाणी महानगरपालिका आहेत त्या त्या ठिकाणी घर खरेदी विक्री मोठ्या प्रमाणावर होते. शहरांचा विकास ठरवण्याचे जे काही मापदंड आहेत त्यात विस्तारलेली लोकवस्ती ही एक प्रमुख मोजपट्टी ठरते. म्हणजेच शहराची लोकसंख्या वाढणे आणि त्या प्रमाणात ठिकठिकाणी नागरी वस्ती किंवा लोकवस्ती तयार होणे याचाच अर्थ शहराचा विस्तार होणे हे स्पष्ट होते. परंतु तो काही खऱ्या अर्थाने शहराचा विकास नसतो. केवळ लोकसंख्येमुळे त्या महानगराला आलेली ती सूज असते. लोकांची निवाऱ्याची गरज भागवत असताना अन्य मूलभूत सोयीसुविधा मग त्यात रस्ते, पाणी, वीज, दवाखाने, शिक्षण संस्था आणि औद्योगिकरण म्हणजेच रोजगार देणारी व्यवस्थाही तितकीच महत्त्वाची ठरते. दुर्दैवाने अशा प्रकारचे नियोजन होताना दिसत नाही. प्रचंड वेगाने विस्तारणारी ही शहरे आज फक्त बांधकाम उद्योगाला प्रोत्साहन देणारी ठरली आहेत. यासाठी लागणारे सिमेंट, लोखंड, स्टील, यासारख्या उद्योगांना चालना मिळते आणि घरबांधणीसाठी आवश्यक असणाऱ्या मजूरवर्गालाही रोजगार मिळतो. इतर तंत्रज्ञ किंवा पाणी, वीज, यांची पूर्तता करण्यासाठीसुद्धा व्यवसाय उपलब्ध होत जातात. जर सरकारला गृहबांधणी उद्योगातून किंवा त्यासाठी होणाऱ्या दस्तनोंदणीतून भरपूर उत्पन्न मिळत असेल तर त्याचा उपयोग त्या शहरांच्या उत्तम नियोजनासाठी झाला पाहिजे. सरकारने दस्तनोंदणीचे उत्पन्न अधिक वाढावे म्हणून रेडी रेकनरच्या दरात कोणतीही वाढ केलेली नाही. याचाच अर्थ घरविक्री सरकारलादेखील मोठे उत्पन्न मिळवून देणारी गरजच म्हणावी लागते.

सुविचार
विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

**मदत आणि स्मित हास्य ही अशी दोन सुगंधी द्रव्ये आहेत,
ती जेवढी तुम्ही दुसऱ्यांवर शिंपडाल,
तेवढे तुम्ही जास्त सुगंधीत होत जाणार.**

पंचांग

गुरुवार ४ एप्रिल, २०२४
शक १९४५ शोभननामसंवत्सर

फाल्गुन कृष्ण दशमी
नक्षत्र : श्रवण

रवी उदय- ०६-३२
रवी अस्त- १८-५२

-: जन्मराशी :-
००-०१ ते २४-०० मकर

श्री रामानंद बीडकर महाराज पुण्यतिथी

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दांगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८. २) एलिगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरीया, शिरोली गाव, ता.हातकणंगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे**

संपर्क : संपादक विभाग: ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेल navakal.1923@gmail.com
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at 1) Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. . 2) Elegant Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/2, M.I.D.C., Shiroli Industrial Area, Village Shiroli, Tal. Hatkanagle, Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande**

पाककृती

मेथी-मटार मलाई

★ **साहित्य** - १ वाटी हिरवे मटार, १ मेथीची जुडी, ४ हिरव्या मिरच्या, एक टोमॅटो, २ चमचे साखर, २ चमचे क्रीम १ कप दूध, थोडी हळद, थोडा गरम मसाला, १२ ते १५ काजू, १०० ग्रॅम खवा, पाव वाटी खरबूज बी, ४ चमचे तेल, ४ लवंग, ४ छोटे वेलदोडे, ४ काळे मिरे, २ तमालपत्र, २ चमचे आले लसणाची पेस्ट

★ **कृती** -काजू आणि खरबूज बी एक तास गरम पाण्यात भिजवावे. नंतर मिक्सरमध्ये व्यवस्थित बारीक पेस्ट करावी. मटार उकडून घ्यावेत. मेथी साफ करून निवडून त्याला मीठ लावून १० मिनिटे ठेवावे. १० मिनिटांनी सुटलेले पाणी काढून टाकावे. कढईत तेल टाकून लवंग, वेलदोडे, तमालपत्र, काळीमिरी आणि आले-लसणाची पेस्ट टाकून परतावे. यात १०० ग्रॅम खवा टाकून व्यवस्थित मिक्स करावे. एक ग्लास पाणी, काजू-खरबूज पेस्ट आणि एक कप दूध घालावे. १०-१५ मिनिटे सतत हलवत शिजवावे म्हणजे मिश्रण फाटणार नाही. चांगले उकळल्यावर चवीनुसार त्यात मीठ टाकावे. मंद आचेवर अर्धा तास शिजवावे. काजू ग्रेव्ही तयार होईल. पुन्हा कढईत तेल गरम करून त्यात जिरं, हळद, टोमॅटो पेस्ट, थोडा गरम मसाला, मटार, मेथी घालून हलवावे. या मिश्रणात काजू ग्रेव्ही घालून ५-१० मिनिटे शिजवावे. दोन चमचे क्रीम घालावे. लज्जतदार, चमचमीत मेथी-मटार मलाई तयार!

कोलकात्याचा दिल्लीवर दणदणीत विजय

विशाखापट्टणम

विशाखापट्टणमच्या राजशेखर रेड्डी एसीए व्हीडीसीए क्रिकेट स्टेडियमवर झालेल्या आयपीएलच्या १६ व्या सामन्यात कोलकाता नाईट रायडर्सने दिल्ली कॅपिटल्स संघावर १०६ धावांनी दणदणीत विजय मिळवला. पिहिल्या डावात कोलकात्याच्या फलंदाजांनी दिल्लीच्या गोलंदाजांची जोरदार धुलाई केली. त्यामुळे कोलकात्याने ७ बाद २७२ धावांचा डोंगर उभारत आयपीएल इतिहासातील दुसरी सर्वोच्च धावसंख्या नोंदवली. या धावसंख्येचा पाठलाग करताना दिल्लीच्या फलंदाजांना १७.२ षटकांत सर्वबाद १६६ धावांपर्यंत मजल मारता आली. कोलकाता नाईट रायडर्सचा सलामीवीर सुनील नरेनने सर्वाधिक ८५ धावांची खेळी साकारली.

कोलकात्याने नाणेफेक जिंकून प्रथम फलंदाजीचा निर्णय घेतला आणि नरेनने तो सार्थ ठरवला. त्याने इशांत शर्माच्या एका षटकात २६ धावा कुटल्या. त्याची फटकेबाजी पाहून दिल्लीचे गोलंदाज रडकुंडीला आले. फिल सॉल्ट नॉन स्ट्राईक एंडवरून चौकार-षटकारांची आतषबाजी पाहत होता. एनरिच नॉर्खियाच्या पाचव्या षटकात सॉल्ट १८ धावांवर बाद झाला आणि कोलकात्याला ६० धावांवर पहिला धक्का बसला. नरेनचे वादळ काही थांबायचे नाव घेत नव्हते. त्याने २१ चेंडूंत अर्धशतक पूर्ण केले. पॉवर प्लेमध्ये कोलकात्याने १ बाद ८८ धावा कुटल्या. यष्टींमागून रिषभ सीमापार जाणारे चेंडू पाहत राहिला.

१८वर्षीय अंगक्रिश रघुवंशीनेही मनगटाचा सुरेख वापर करून खणखणीत षटकार खेचायला सुरुवात केली. नरेनचा झंझावात १३व्या षटकांत थांबवण्यात मिचेल मार्शला यश आले. त्याने ७ चौकार व ७ षटकारांसह ३९ चेंडूंत ८५ धावांची खेळी केली. अंगक्रिशसह त्याने ४८ चेंडूंत १०४ धावा जोडल्या. अंगक्रिशने २५ चेंडूंत अर्धशतक झळकावले आणि कोलकात्याकडून अनकॅप्ड खेळाडूने झळकावलेले हे वेगवान अर्धशतक ठरले. तो २७ चेंडूंत ५ चौकार व ३ षटकारांसह ५४ धावा करून माघारी परतला. आंद्रे रसेलने षटकाराची परंपरा कायम राखताना १६ षटकांत संघाला २०५ पर्यंत पोहोचवले. शेवटच्या ४ षटकांत आतषबाजी करून कोलकात्याला सनरायझर्स हैदराबादचा २७७ धावांचा रेकॉर्ड मोडण्याची संधी होती. रसेल व श्रेयस अय्यर यांनी २६ चेंडूंत अर्धशतकी भागीदारी पूर्ण केली. अय्यर ११ चेंडूंत १८ धावांवर बाद झाला. रिंकू सिंगने १९व्या षटकात तीन खणखणीत षटकार खेचले. रिंकू ८ चेंडूंत १ चौकार व ३ षटकारांच्या मदतीने २६ धावांवर झेलबाद झाला. २०व्या षटकांत इशांत शर्माला गोलंदाजीला आणले गेले आणि त्याने पहिलाच चेंडू अप्रतिम यॉर्कर टाकला आणि १९ चेंडूंत ४ चौकार व ३ षटकारांसह ४१ धावा करणाऱ्या रसेलचा त्रिफळा उडवला. कोलकात्याने ७ बाद २७२ धावा केल्या. ही आयपीएल इतिहासातील दुसरी सर्वोच्च धावसंख्या ठरली.

टी-२० मालिकेतून न्यूझीलंडच्या १३ खेळाडूंची माघार

रावळपिंडी

रावळपिंडीमध्ये १८ एप्रिलपासून सुरु असलेल्या पाकिस्तानविरुद्धच्या पाच सामन्यांच्या टी-२० मालिकेसाठी न्यूझीलंडने आपला संघ जाहीर केला आहे. या मालिकेत न्यूझीलंडचे बहुतांश स्टार क्रिकेटर्स खेळणार नाहीत. हे सर्व खेळाडू आयपीएलमध्येच खेळणार आहेत न्यूझीलंडने अष्टपैलू खेळाडू मायकेल ब्रेसवेलला पाकिस्तान दौऱ्यासाठी आपल्या संघाचा कर्णधार बनवले आहे. ब्रेसवेल न्यूझीलंडचे नेतृत्व करण्याची ही पहिलीच वेळ असेल.

ट्रेंट बोल्ट, डेव्हॉन कॉनवे, लॉकी फर्ग्युसन, मॅट हेन्री, डॅरिल मिचर, ग्लेन फिलिप्स, रचिन रवींद्र, मिचेल सँटनर आणि केन विल्यमसन हे न्यूझीलंडचे खेळाडू आयपीएलमध्ये खेळत आहेत. संघाचे व्यस्त वेळापत्रक लक्षात घेता टीम साऊदीच्या नावाचा विचार करण्यात आला नाही. टॉम लॅथम, विल यंग, कॉलिन मुनरो हे देखील वेगवेगळ्या कारणांमुळे पाकिस्तान दौऱ्यावर जाणार नाहीत. ३१ वर्षीय मायकेल ब्रेसवेल दुखापतीमुळे गेल्या वर्षी मार्चपासून मैदानाबाहेर होता. त्याने आपला पहिला टी-२० आंतरराष्ट्रीय सामना दोन वर्षांपूर्वी खेळला होता. या फॉरमॅटमध्ये त्याने आतापर्यंत फक्त १६ आंतरराष्ट्रीय सामने खेळले आहेत. न्यूझीलंडच्या संघात गेल्या वर्षी टी-२० वर्ल्ड कप खेळलेल्या सात खेळाडूंचा समावेश आहे. याशिवाय फलंदाज टीम रॉबिन्सन आणि वेगवान गोलंदाज विल ओ'रुर्के या दोन नव्या चेहऱ्यांचाही संघात समावेश करण्यात आला आहे.

श्रीमई संतोष, श्रीजा, शरण्याची आगेकूच

पुणे

पुणे मेट्रोपॉलिटन जिल्हा टेनिस संघटना (पीएमडीटीए) आयोजित पीएमडीटीए मानांकन ओम दळवी स्मृती टेनिस स्कूल करंडक १२ आणि १४ वर्षांखालील गटाच्या ब्रॉन्झ सीरिज टेनिस स्पर्धेत मुलींच्या गटात श्रीमई संतोष, श्रीजा कलशेट्टी, शरण्या सावंत तर मुलांच्या गटात आदित्य उपाध्ये, विआन पेंडुरकरने मानांकित खेळाडूंना पराभवाचा धक्का दिला.

लखनऊचा शिवम मावी आयपीएलच्या हंगामातून बाहेर

लखनऊ

आयपीएल स्पर्धेत लखनऊ सुपर जायंट्सचा २५ वर्षीय वेगवान गोलंदाज शिवम मावी आयपीएलच्या १७ व्या हंगामातून बाहेर झाला आहे. लखनऊने सोशल मीडियावर शेअर केलेल्या व्हिडिओमध्ये मावीने त्याला दुखापतीमुळे या आयपीएल हंगामातून बाहेर पडावे लागल्याचे सांगितले. या व्हिडिओतून मावीने सांगितले की, 'मी स्पर्धा खूप मीस करत आहे. मी इथे दुखापतीनंतर आलो होतो आणि विचार केला होता की, मी संघासाठी सर्व सामने खेळीन आणि चांगली कामगिरी करेल. मात्र दुर्दैवाने मला ही स्पर्धा सध्या सोडावी लागत आहे कारण मला दुखापत झाली आहे.

मावीला आयपीएल २०२४ च्या आयपीएल लिलावात लखनऊने ६.४० कोटींना खरेदी केले होते. दरम्यान, तो लखनऊने खेळलेल्या पहिल्या तिन्ही सामन्यात खेळला नव्हता. आता तो संपूर्ण हंगामातूनच बाहेर झाला आहे. मावीने आयपीएलमध्ये २०१८ साली पदार्पण केले होते. त्याने आत्तापर्यंत आयपीएलमध्ये ३२ सामने खेळले असून ३० विकेट्स घेतल्या आहेत. मावीच्या बदली खेळाडूची घोषणा अद्याप लखनऊने केलेली नाही. सध्या लखनऊ संघात मॅट हेन्री, शामर जोसेफ, मोहसिन खान, नवीन-उल-हक, मयंक यादव, यश ठाकूर, अर्शद खान आणि युधवीर सिंग हे वेगवान गोलंदाजीसाठी पर्याय आहेत.

हरियाणा, गोवा, उत्तराखंड आणि राजस्थान उपांत्य फेरीत दाखल

पाटणा

पाटणा येथील पाटली पुत्र क्रीडा संकुल येथे सुरू असलेल्या ३३व्या किशोरी गट राष्ट्रीय कबड्डी स्पर्धेत महाराष्ट्राला उपउपांत्यपूर्व फेरीतच उत्तर प्रदेशने ५९-२८ असे लीलया नमवित आपली घोडदौड सुरू ठेवली. हरियाणा, गोवा, उत्तराखंड, राजस्थान संघांनी उपांत्य फेरीत प्रवेश केला. महाराष्ट्राने सुरुवात तर झोकात केली. महाराष्ट्राची कप्तान बिंदिसा सोनारने सामन्याच्या पहिल्याच चढाईत बोनस गुण घेत खाते खोलले. काही वेळातच ५गुणांची आघाडी देखील घेतली. पण ती त्यांना टिकविता आली नाही.

या पिछाडीवरून खचून न जाता उत्तर प्रदेशने आपला खेळ गतिमान करीत महाराष्ट्रावर पहिला लोण देत १५-१३अशी नाममात्र आघाडी घेतली. पुन्हा खेळाची गती कायम राखत दुसरा लोण देत उत्तर प्रदेशने आपली आघाडी २५-१७ अशी वाढविली. विश्रांतीला २६-१७ अशी उत्तर प्रदेशकडे आघाडी होती. उत्तरार्धात देखील खेळाचा जोश कायम राखत आणखी तीन लोण महाराष्ट्रावर देत उत्तर प्रदेशने गुणांचे अर्धशतक पार केले. उत्तर प्रदेशच्या ज्योती व हिमांशी यांना रोखणे महाराष्ट्राला कठीण जात होते. तर उत्तर प्रदेशचा बचाव भेदने महाराष्ट्राला कठीण जात होते. त्यामुळेच महाराष्ट्राला मोठ्या फरकाने पराभवाचा सामना करावा लागला. सुरुवातीला बिंदीसा सोनार, मोनिका पवार यांनी चांगली चमक दाखविली. नंतर मात्र त्या ढेपाळल्या. उपांत्यपूर्व फेरीच्या सामन्यात हरियाणाने पंजाबला, गोव्याने उत्तर प्रदेशला, राजस्थानने छत्तीसगडला, तर उत्तराखंडने तामिळनाडूला पराभूत करीत उपांत्य फेरी गाठली.

भायखळामध्ये शालेय कॅरम स्पर्धा ६ एप्रिलला

मुंबई

आयडियल स्पोर्ट्स अकॅडमीतर्फे क्रीडा सल्लागार व जे.जे. रुग्णालय परिसरातील नवरात्र महोत्सव मंडळाचे भूतपूर्व सरचिटणीस स्व. दिलीप करंगुटकर यांच्या तृतीय स्मृतीदिनानिमित्त ६ एप्रिल रोजी भायखळा येथे विनाशुल्क शालेय कॅरम स्पर्धा आयोजित केली आहे. १५ वर्षाखालील शालेय मुलामुलींसाठी होणाऱ्या मोफत एकेरी कॅरम स्पर्धेतील आठ विजेत्यांना आकर्षक चषक-पदक व स्ट्रायकर देऊन सन्मानित करण्यात येणार असल्याची माहिती कार्याध्यक्ष गोविंदराव मोहिते यांनी दिली.

स्व. दिलीप करंगुटकर स्मृतीप्रीत्यर्थ सलग तिसऱ्यांदा क्रीडा स्पर्धा आयोजित करण्यात आली आहे. स्पर्धेला नवरात्र महोत्सव मंडळ व अविनाश स्पोर्ट्स यांचे सहकार्य लाभले आहे.

तपशिल-१
फॉर्म ए
सार्वजनिक उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरी मंडळ,
(कॉर्पोरेट व्यक्तीसाठी नादारी विभेदन प्रक्रिया) विनियम २०१६ च्या नियम ६ अंतर्गत)
नारंग डेव्हलपर्स प्रायव्हेट लिमिटेडच्या धनकोंचे लक्ष वेधण्यासाठी

प्रस्तुत तपशिल

१	कॉर्पोरेट कर्जदाराचे नाव	नारंग डेव्हलपर्स प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	०९ नोव्हेंबर, १९९०
३	प्राधिकारी ज्यांच्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणी करण्यात आली आहे.	कंपनी निबंधक - मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्र.	U45200MH1990PTC058917
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता	नोंद. कार्यालयाचा पत्ता : नारंग मनोर, प्लॉट क्र. ९६-बी, तळ मजला, १५ वा रस्ता, बांद्रा (प.) मुंबई, महाराष्ट्र, भारत, ४०००५०.
६	कॉर्पोरेट कर्जदाराच्या संबंधात दिवाळखोरी प्रारंभाची तारीख	२८ मार्च, २०२४ - माननीय एनसीएलटीच्या आदेशाची तारीख ०३ एप्रिल, २०२४ -आयआरपीद्वारे आदेश प्राप्त झाल्याची तारीख.
७	नादारी विभेदन प्रक्रिया बंद होण्याची अनुमानित तारीख	२४ सप्टेंबर, २०२४ - दिवाळखोरी प्रारंभाच्या तारखेपासून १८० दिवस.
८	अंतरिम विभेदन व्यवसायिक म्हणून कार्यरत नादारी व्यवसायिकाचे नाव आणि नोंदणी क्रमांक	श्री. राकेश बोथरा नोंदणी क्र. : IBBI/IPA-001/IP-P-01758/2019-2020/12675
९	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम विभेदन व्यवसायिक म्हणून कार्यरत नादारी व्यवसायिकाचा पत्ता आणि ई-मेल	११९-ए, १ ला मजला, विनय भव्य कॉम्प्लेक्स, १५९, सी एस टी रोड, कालिना, सांताक्रुझ पूर्व, मुंबई शहर, महाराष्ट्र-४०००९८ ईमेल आयडी : ip.rakeshbothra@gmail,com
१०	अंतरिम विभेदन व्यवसायिकासोबत संपर्कासाठी वापरण्यात येणारा पत्ता आणि ईमेल	श्री. राकेश बोथरा ११९-ए, १ ला मजला, विनय भव्य कॉम्प्लेक्स, १५९, सी एस टी रोड, कालिना, सांताक्रुझ पूर्व, मुंबई शहर, महाराष्ट्र-४०००९८ ईमेल : cirp.narangdevelopers@gmail,com
११	दावे सादर करण्याची अंतिम तारीख	१७ एप्रिल, २०२४
१२	अंतरिम विभेदन व्यवसायिकाद्वारे निर्धारित, सेक्शन २१ च्या उप - सेक्शन (६ए) च्या कलम (बी) अंतर्गत काही असल्यास, धनकोंचे प्रवर्ग	लागू नाही
१३	प्रवर्गामध्ये धनकोंचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी अभिज्ञात नादारी व्यवसायिकाचे नाव (प्रत्येक प्रवर्गासाठी तीन नाव)	लागू नाही
१४	(अ) संबंधित प्रपत्र आणि (ब) अधिकृत प्रतिनिधींचा तपशील येथे उपलब्ध आहे :	फॉर्म बी - श्रमिक / कर्मचारी वगळून कार्यकारी धनकोंद्वारे दाव्यासाठी फॉर्म सी - वित्तीय धनकोंद्वारे दाव्यासाठी फॉर्म सीए- प्रवर्गामधील वित्तीय धनकोंद्वारे दाव्यासाठी फॉर्म डी - श्रमिक किंवा कर्मचाऱ्यांद्वारे दाव्यासाठी फॉर्म ई - श्रमिक आणि कर्मचाऱ्यांच्या अधिकृत प्रतिनिधींद्वारे दाव्यासाठी फॉर्म एफ - अन्य धनकोंद्वारे दाव्यासाठी
	(अ) प्रपत्राचे प्रारूप आणि (ब) अधिकृत प्रतिनिधींचा तपशील येथे उपलब्ध आहे :	https://ibbi.gov.in/home/downloads भौतिक पत्ता : मुद्दा क्र. १० मध्ये नमुद अनुसार

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरणाने सीपी (आयबी)/११४२/एमबी-४/२०२३ मध्ये नारंग डेव्हलपर्स प्रायव्हेट लिमिटेडची कॉर्पोरेट नादारी विभेदन प्रक्रिया २८ मार्च, २०२४ रोजी प्रारंभ करण्याचा आदेश दिला आहे.

नारंग डेव्हलपर्स प्रायव्हेट लिमिटेडच्या धनकोंना, याद्वारे त्याचे दावे पुराव्यांसोबत १७ एप्रिल, २०२४ रोजी किंवा तत्पूर्वी अंतरिम विभेदन व्यवसायिकांकडे त्यांच्या मुद्दा क्र. १० समोर नमूद पत्त्यावर सादर करण्यासाठी आमंत्रित करण्यात येत आहे.

वित्तीय धनकोनी त्यांच्या पुराव्यासोबतचे दावे केवळ इलेक्ट्रॉनिक साधनाद्वारे प्रस्तुत करावेत. अन्य सर्व धनको त्यांचे पुराव्यासोबतचे दावे व्यक्तीशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक साधनांद्वारे सादर करू शकतील.

मुद्दा क्र. १२ समक्ष नमूद अनुसार, प्रवर्ग संबंधित वित्तीय धनको, प्रवर्गाचे अधिकृत प्रतिनिधी (विशिष्ट प्रवर्ग) म्हणून कार्य करण्यासाठी मुद्दा क्र. १३ समक्ष सुचिबध्द तीन नादारी व्यवसायिकाकडून त्याच्या अधिकृत प्रतिनिधीची निवड प्रपत्र सीए मध्ये दर्शवतील.

खोटा किंवा दिशाभूल करणारा दाव्याचा पुरावा सादर केल्यास दंडात्मक कारवाई करण्यास पात्र राहील.

दिनांक : ०४ एप्रिल, २०२४
स्थळ : मुंबई

श्री. राकेश बोथरा
अंतरिम विभेदन व्यवसायिक
IBBI/IPA-001/IP-P-01758/2019-2020/12675
एएफए वैधता : ०९/०७/२०२४ पर्यंत